

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dt. 13.04

Applicant is absent on call. No steps taken to file rejoinder even after a notice last chance. It is presumed that he has no rejoinder to file. Pleadings are therefore deemed to be completed.

Let this matter before Bench on 5.3.04 for final hearing.

Yours  
13/04  
REGISTRAR

For admission and hearing.

Bench

13/04

For admission and hearing.

Bench

16/04

For admission and hearing.

O.A. 282/04 for amendment. Copy not served.

Bench

16/04

Order dt. 04.08.04

On the prayer of the applicant's Counsel time was granted till 04.08.04 for filing rejoinder, but the same has not been filed so far and no convincing reason has been assigned by the applicant for his inability to do so. The Procy Counsel who was present in the Court on behalf of the applicant's Counsel, was not in a position to state the facts. On the aforesaid premises it is presumed that the applicant has no rejoinder to file. Therefore, the pleadings are taken to be complete. Post this matter for hearing after showing it in the ready list.

Vice-Chairman  
John 4/8

Order dated 08.10.2004.

In the request made on behalf of the learned Counsel for the Applicant list this matter before the next available single Bench.

Deputy  
John 4/8

Order dated 13.10.04

This O.A. is disposed of on account of default.

Vice-Chairman  
John 4/8